# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## Original Application No. 588 of 2009

## Friday, this the 5th day of February, 2010

#### CORAM:

Hon'ble Mr. George Paracken, Judicial Member Hon'ble Mr. K. George Joseph, Administrative Member

R. Anil Kumar, Aged 29 years, Working as Junior Sports Assistant, Office of Chief General Manager, Telecom BSNL, Trivandrum, Residing at Puthu veettil Theckethil, Chathannoor P.O., Kollam.

Applicant

## (By Advocate - Mr. G.D. Panicker - Not present)

#### Versus

- 1. The Director (HRD), BSNL, Corporate Office 102-B, Statesman House, New Delhi, 36 Janpath, New Delhi-1.
- 2. Chief General Manager Telecom, BSNL, Thiruvanathapuram.

Respondents

## (By Advocate – Mr. T.C. Krishna)

The application having been heard on 05.02.2010, the Tribunal on the same day delivered the following:

#### <u>ORDER</u>

## By Hon'ble Mr. George Paracken, Judicial Member -

The prayer of the applicant in this OA is to direct the 1st respondent to consider Annexure A4 representation and take a decision with in a time frame.

2. By the Annexure A-4 representation dated 8.6.2009 the applicant has

requested the respondents to issue necessary orders, if necessary by amending the recruitment rules, to include educationally qualified Junior Sports Assistants' also against the 10% quota or/and against 40% quota for promotion to the post of Telecom Technical Assistant.

- 3. The learned counsel for the respondents have filed a reply enclosing therewith a copy of the Annexure R-2(d) letter No. Rectt/16-5/2009, dated 8.9.2009. According to the said letter, the respondents have considered the aforesaid representation of the applicant and rejected his request for amending the existing recruitment rules of Telecom Technical Assistant 2001. The learned counsel for the respondents has submitted that in view of the above position the OA has become infructuous and is liable to be dismissed.
- 4. We agree with the learned counsel for the respondents. Accordingly, we dismiss this OA as infructuous. There shall be no order as to costs.

(K. GEÓRÆÉ JOSEPH) ADMINISTRATIVE MEMBER (GEÖRGE PARACKEN) JUDICIAL MEMBER